

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 5
(IB)-107(PB)/2020

IN THE MATTER OF:

Mohd. Naseem Ansari

.... Applicant/petitioner

Vs.

Ansal Housing & Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.01.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Rit Arora, Mr. Pawan Kr. Roy, Advs.

ORDER

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 16.01.2020.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

07.01.2020
Aarti Makker